

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 11/TT/2021

Date: 23.07.2021

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations 2019 for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for Asset-I: 2 No. Line bays at Amritsar 400/220 kV Sub-station, Asset-II (a): 2 No. Line bays at Malerkotla GIS 400/220 kV Sub-station, Asset-II (b): 2 No. Line bays at Malerkotla GIS 400/220 kV Sub-station, Asset -III: 2 nos. 400 kV Malerkotla Bays at 400/220 kV GIS Substation at Kurukshetra under Northern Region System Strengthening Scheme-XXXI(Part-B) in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 6.8.2021:

2. Clarify/submit the following information:

- a) Detailed justification for the difference in the earlier admitted capital cost and claimed capital cost as on COD for the instant assets.
- b) Detailed justification for claiming Additional Capital Expenditure (ACE) for the instant assets.
- c) Cash IDC discharge statement along with interest rate details for the instant assets covered in the petition in Excel format.

- d) Detailed justification on the difference between amount of loan mentioned in IDC Discharge statement and Form 6 and Form 9C for the instant assets.
 - e) Form 5 with all the element/asset/ wise breakup of the project along with the cost.
 - f) Form 12A & Form 13 for the instant assets covered in the instant petition
 - g) Liability flow statement for all the assets as per the format provided in Annexure-I.
3. Confirm that all the instant assets are currently in use.
 4. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 5. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 6. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										
Asset-II	Party - A										
Asset-II	Party - B										
...	...										

[#] TL/SS/Communication Systems etc.